

सहायता देने के प्रश्न पर विचार कर रही है जो इस समय ऐसे पत्र प्रकाशित नहीं कर रहे हैं; और

(घ) यदि हां, तो इसका ब्योरा क्या है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ.कु. गुजराल) :
(क) जी, नहीं ।

(ख) (1) असम (2) गुजरात—(3) जम्मू तथा काश्मीर (4) केरल (5) मैसूर (6) उड़ीसा (7) तमिलनाडु (8) नागालैंड (9) इनके केन्द्र प्रशासित क्षेत्र—(क) अण्डमान तथा निकोबार द्वीपसमूह (ख) गोवा, दमन तथा द्यू (ग) हिमाचल प्रदेश (घ) मणिपुर (ङ) पाण्डिचेरी (च) त्रिपुरा ।

(ग) जी, नहीं ।

(घ) प्रश्न नहीं उठता ।

Reterchment in Wagon Building Industry

1800. SHRI RAM SINGH AYARWAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that curtailment of Railway wagon orders envisaged in the Fourth Plan provisions has resulted into shedding away of large labour force from the wagon building industries; and

(b) if so, the steps taken by Government to provide alternative employment to this labour force ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). No orders placed on the wagon building industries have been cancelled on account of reduction in requirements so far. As a result the shedding of labour on this account or finding alternative employment for them does not arise.

CORRECTION OF ANSWER TO U.S.Q. NO. 4078 DATED 14.3.68 RE. MODEL STANDING ORDERS IN COAL MINES

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I would like to draw attention to the reply given by the Minister of Labour and Rehabilitation on 14th March, 1968, to the unstarred question No. 4078 by Shri J. M. Biswas regarding Model Standing Orders in Coal Mines. It was stated that "the Model Standing Orders for Coal Mining Industry were circulated in September, 1966. As on the 30th November, 1967, only 276 collieries, out of a total number of 749, had brought their standing orders in line with the Model Standing Orders and the remaining 473 had not done so." With reference to this reply, there was a further question, on 19th December, 1968, by Shri Eswara Reddy seeking information regarding the names of collieries under each of the two categories. When this information was collected, it was observed that there were some discrepancies in the information already furnished. On the basis of the information that has since become available, the reply given earlier may be corrected to read as under :

"The Model Standing Orders for coal mining industry were circulated by Government in August, 1965. As on 30th June, 1969, there were 749 collieries, of which 677 collieries, each employing a hundred or more workmen, were required to have standing orders. Of these 677, 30 have no standing orders, 113 collieries had brought their standing orders in line with the Model Standing Orders and the remaining had 534 yet to do so."

RE : STARRED QUESTION AND CALLING ATTENTION

(Query)

SHRI GURCHARAN SINGH (Ferozepur) : I rise on a point of order.

MR. SPEAKER : On what matter ?
There is nothing before the House.

SHRI GURCHARAN SINGH : I have
also some rights in the House.

MR. SPEAKER : What is his point ?

SHRI GURCHARAN SINGH : I shall
just explain it. I had sent a starred ques-
tion...

MR. SPEAKER : He may ask me in
my chamber and not here.

SHRI GURCHARAN SINGH : I have
been deprived of my right to ask supple-
mentary questions, because the question has
been disallowed, and the information has
been given to me, whereas actually it should
have been given to the House.

MR. SPEAKER : It is not the practice
to take it up in the House in this manner.
He can come to my Chamber and I shall
explain the position.

SHRI GURCHARAN SINGH : It is
unfair.

SHRI HEM BARUA (Mangaldai) :
Before you pass on to the next item, may I
make a submission ? I had submitted
a calling-attention-notice on the
suspension of the exhibition of a particu-
lar all-India picture in certain Calcutta
picture-houses. The attack on the picture-
house might be a State affair, and we do
not want to impinge on the precincts of the
State. But 'Prem Pujari' is an all-India
phenomenon. That is why I want the hon.
Minister to make a statement on that. But
it has been disallowed.

MR. SPEAKER : The calling-attention-
notice did come to me, but I did not accept
it because it related to the law and order
situation. So far as the attack on the local
cinema-houses is concerned...

SHRI HEM BARUA : The burning of
the cinema-house is a State affair, we do
not want to impinge on that. But 'Prem
Pujari' is an all-India phenomenon.

श्री छटल बिहारी बाजपेयी (बलरामपुर):
अध्यक्ष महोदय, कल हमें सूचना दी गई थी कि

जम्मू में खाद्य नीति के बारे में जो भेदभाव हो
रहा है, उस प्रश्न पर हमारा कालिग एटेंशन
नोटिस आप ने स्वीकार कर लिया है, लेकिन
बाद में हमें खबर दी गई कि गृह मंत्री जी नहीं
मानते हैं। इस बारे में फैसला आप को करना
है या गृह मंत्री को ?

अध्यक्ष महोदय : वह यहां नहीं आ सकता
है। उसको यहां कैसे लायें ?

श्री कंवर लाल गुप्त (दिल्ली सदर) :
पहले यह सूचना दी गई थी कि वह मंजूर हो
गया है।

श्री रणधीर सिंह (रोहतक) : स्पीकर
महोदय,.....

अध्यक्ष महोदय : मैं खड़ा हूँ तो आप न
उठें। यह बड़ी बुरी प्रैक्टिस चल रही है कि
स्पीकर खड़ा हो और आप भी खड़े हो जायें।
या तो मुझे उठने न दिया करें, कोई ऐसा तरीका
निकालिए कि मैं उठ ही न सकूँ।

श्री छटल बिहारी बाजपेयी : अध्यक्ष महो-
दय, कोई ऐसा तरीका आप निकालें जिससे कि
उस पर हम डिस्कशन कर सकें।

अध्यक्ष महोदय : उसको मैं देखूंगा। आप
उसे कोई ऐसी शकल दें जिससे मुझे भी जस्टि-
फिकेशन हो उसे हाउस में लाने का, जैसे श्री
नाथ पं ने उसका कांस्टीट्यूशनल एस्पेक्ट ले
लिया, ऐसा कुछ आप भी कर दें तो मैं उसे देख
लूंगा।

CANCELLATION OF SITTING ON 6th
MARCH 1970

अध्यक्ष महोदय : अब आज सुबह मेरे पास
कुछ सज्जन आये थे कि कल शिवरात्रि की छुट्टी
होनी चाहिए। मैं काफी बड़बड़ाया क्योंकि
पिछली दफा जो मैंने ईद की छुट्टी पर ऐसी
किया तो बाबूराव पटेल ने मेरी तस्वीर दी